

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

Dated : Allahabad this 5th day of December, 1995.

QUORUM : Hon. Mr. S. Das Gupta, Member-A.
Hon. Mr. T. L. Verma, Member-J.

Original Application No. 1229 of 1995.

Lal Bahadur son of Sri Ram Garib,
Keyman, Gang 6, Under P.W.I. Sigrauli, District
Sonebhadra.petitioner.

(By Advocates Sri R.M.Pandey & Sri P.K.Kashyap)
Versus

1. Union of India through Divisional Engineer,
Eastern Railway, Dhanbad.

2. Assistant Engineer Eastern Railway,
Chopan.

3. Public Work Inspector, Sigrauli, District
Sonebhadra Eastern Railway, Respondents.

(By Advocate.....)

ORDER (Oral)

(By Hon. Mr. S. Das Gupta)
Member-A

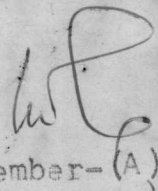
Heard Sri P.K.Kashyap learned counsel
for the applicant, on admission.

2. The applicant's grievance is that he has
been placed under suspension by order dated 24.8.95
and till now neither any charge-sheet has been
served on him nor any proceeding has been
initiated.

3. The order of suspension is an inter-locutory order and Courts and Tribunals are not expected to interfere in such an order unless the order appears to be prima-facie arbitrary or a long time has elapsed after the suspension has been ordered but, no disciplinary proceeding has been initiated. It is not so in the case. Therefore, we see no reason to interfere in the matter. Moreover, an order of suspension can be appealed against before the competent authority. The applicant has not filed any appeal against the order of suspension, therefore, he has filed this application without exhausting statutory remedies.

4. In view of the foregoing, the application is dismissed in limine. The applicant shall be advised to file an appropriate appeal before the appellate authority. It is expected that the competent authority shall initiate and complete the disciplinary proceedings against the applicant within a reasonable time.


Member-(B)


Member-(A)

Pandey/-